

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AAKAR SALES AGENCY PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aakar Sales Agency Private Limited
2.	Date of incorporation of corporate debtor	20/01/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2010PTC199102
5.	Address of the registered office and principal office (if any) of corporate debtor	206, ZAFRYAN CHEMBER, OPP. SEWREE RAILWAY STATION, SEWREE - EAST MUMBAI MH 400015 IN
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 01/09/2023 Order Received on:04/09/2023
7.	Estimated date of closure of insolvency resolution process	02-03-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pawan Madhav Shetty IBBI/IPA-001/IP-P-02606/2021-2022/14001
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-mail: <a href="mailto:capawanshetty7@gmail.com">capawanshetty7@gmail.com</a> Add: G1002 THE METROPOLITAN CHINCHWADGAON PUNE 411033, LINK ROAD ,NEAR DARSHAN HALL, ELPRO COMPOUND ,PUNE, MAHARASHTRA, 411033
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-mail: (Process specific) <a href="mailto:cirpaakarsalesagency@gmail.com">cirpaakarsalesagency@gmail.com</a> Add: PAWAN M SHETTY & CO, 1st FLOOR, BAHIRWADE COMPLEX, NEAR SARASWAT BANK, MOHANANAGAR, CHINCHWAD, PUNE-411019
11.	Last date for submission of claims	18/09/2023 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a> Physical Address: As per address mentioned in point no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Aakar Sales Agency Private Limited on 1<sup>st</sup> September 2023. However the copy of order received by IRP on 4<sup>th</sup> Sep. 2023.

  


The creditors of Aakar Sales Agency Private Limited, are hereby called upon to submit their claims with proof on or before 18<sup>th</sup> Sep. 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional:**



**Pawan Shetty**

**IBBI/IPA-001/IP-P-02606/2021-2022/14001**

**Date and Place: 4<sup>th</sup> Sep. 2023 at Pune**



**NOTICE**  
**ECL Finance Limited**  
 CIN: U65990MH2005PLC154854  
 Tower 3, 5th Floor, Wing 'B', Kohnoor City Mall, Kohnoor City, Kirod Road, Kurla (West), Mumbai - 400 070

**SALE OF STRESSED FINANCIAL ASSETS**

ECL Finance Limited invites Expression of Interest from eligible ARCs for the proposed sale of certain stressed Financial Assets. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of interest". Kindly refer to the Company's website - <https://eclfinance.edelweissfin.com/> for the list of stressed Financial Assets and the detailed terms and conditions for sale.

For ECL Finance Limited  
 Sd/-Authorized Signatory  
 Mumbai, September 05, 2023 Tel: 8291860770/976874624

**LANDMARC LEISURE CORPORATION LIMITED**  
 Reg. Office: 303, Raj Chamber, 115 R.K. Paramhans Marg, (Old Nagardas Road), Near Andheri Station Subway, Andheri - East, Mumbai - 400 069.  
 CIN: L65990MH1991PLC060535 | Website: www.llcl.co.in  
 Tel. No.: 022-61669190/9192. Fax No.: 022-61669193

**NOTICE TO MEMBERS**

Notice is hereby given that, the 32<sup>nd</sup> Annual General Meeting ("AGM") of the members of the company will be convened through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act 2013 and the rules notified thereunder, read with General Circular No. 14/2020 dated April 8, 2020, Circular No.17/2020 dated April 13, 2020 and Circular No. 20/2020 dated May 05, 2020, Circular No. 2/2022 dated May 5, 2022, Circular No. 3/2022 dated May 5, 2022 and SEBI Circular No. EBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 followed by Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023.

The 32<sup>nd</sup> AGM of the Company will be held on Saturday, September 30, 2023 at 11.00 PM (IST), through VCOAVM facility provided by Bigshare Services Pvt. Ltd ("Bigshare"), Registrar and Transfer Agent of the company, to transact the business as set out in the Notice convening the AGM. The member can attend and participate in the AGM only through VCOAVM as no provision has been made to attend the AGM in person. The attendance through VCOAVM will be counted for the purpose of reckoning the quorum for the AGM. In compliance with the MCA and SEBI Circular(s), the notice setting out the business to be transacted at the AGM together with the Annual Report of the company for the year 2022-23 will be sent electronically to those members whose email address is registered with the company's Depository participant(s). **No physical copies of the notice and the Annual Report would be sent to any member.**

The Notice of the AGM and the Annual Report will also be available on the Company's website at [www.llcl.co.in](http://www.llcl.co.in) and on the website of Stock Exchange i.e BSE Limited at [www.bseindia.com](http://www.bseindia.com)

Manner of registering / updating email address for receiving the documents pertaining to 32<sup>nd</sup> AGM

Members may send an e-mail request addressed to [grievances@llcl.co.in](mailto:grievances@llcl.co.in) and [agmparticipant@bigshareonline.com](mailto:agmparticipant@bigshareonline.com) along with scanned copy of the request letter duly signed by the first shareholder, providing the email address, mobile number, self-attested copy of PAN and Client Master copy in case shares are held in electronic form or copy of the share certificate in case shares are held in physical form, to enable Bigshare to register their address and to provide them the Notice, Annual report and the e-voting instructions along with the user ID and Password.

Kindly note that in case the shares are held in electronic form, the above facility is only for temporary registration of email address for receipt of the Notice, Annual Report and the e-voting instructions along with the user ID and Password. Such members will have to register their email address with their Depository Participants permanently, so that all communications are received by them in electronic form.

Manner of casting vote(s) through e-voting

Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through remote e-voting facility ("remote e-voting"). The facility for e-voting will also be made available during the AGM to those members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before as well as during the AGM will be provided in the Notice of the AGM.

Members who do not receive email or whose email address is not registered with the Company/ Depository Participant(s), may generate login credentials by following instructions given in the Notice of AGM. The same login credentials can also be used for attending the AGM through VCOAVM

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting votes through e-voting. In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015. The details of e-voting are as under:

1. Date of Dispatch of Notice - September 2, 2023
2. The e-voting period begins on September 27, 2023 at 10.00 a.m. and ends on September 29, 2023 at 5.00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date i.e. September 23, 2023, may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter
3. Any person who becomes member of the company after the cut-off date may apply for e-voting login id password as per procedure given in the ballot form which is available on [www.llcl.co.in](http://www.llcl.co.in) and [www.bseindia.com](http://www.bseindia.com)
4. The result of the e-voting shall be declared by the director of the company on October 3, 2023.
5. Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.
6. Members who have not cast their vote through e-voting can vote in the meeting.
7. Members may contact Mr. K R Mahadevan, Whole time Director, on 022-61669190 or email [grievances@llcl.co.in](mailto:grievances@llcl.co.in) for any grievances relating to e-voting.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 and SEBI (LODR) Regulation that the Registrar of Members of the Company will be closed September 24, 2022 to September 26, 2022 for the purpose of AGM.

For Landmarc Leisure Corporation Limited  
 Sd/-  
 K R Mahadevan  
 Whole time Director  
 Date : August 29, 2023 DIN: 07485859

**LANDMARC LEISURE CORPORATION LIMITED**  
 Reg. Office: 303, Raj Chamber, 115 R.K. Paramhans Marg, (Old Nagardas Road), Near Andheri Station Subway, Andheri - East, Mumbai - 400 069.  
 CIN: L65990MH1991PLC060535 | Website: www.llcl.co.in  
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The Notice of the AGM and the Annual Report will also be available on the Company's website at [www.llcl.co.in](http://www.llcl.co.in) and on the website of Stock Exchange i.e BSE Limited at [www.bseindia.com](http://www.bseindia.com)

Manner of registering / updating email address for receiving the documents pertaining to 32<sup>nd</sup> AGM

Members may send an e-mail request addressed to [grievances@llcl.co.in](mailto:grievances@llcl.co.in) and [agmparticipant@bigshareonline.com](mailto:agmparticipant@bigshareonline.com) along with scanned copy of the request letter duly signed by the first shareholder, providing the email address, mobile number, self-attested copy of PAN and Client Master copy in case shares are held in electronic form or copy of the share certificate in case shares are held in physical form, to enable Bigshare to register their address and to provide them the Notice, Annual report and the e-voting instructions along with the user ID and Password.

Kindly note that in case the shares are held in electronic form, the above facility is only for temporary registration of email address for receipt of the Notice, Annual Report and the e-voting instructions along with the user ID and Password. Such members will have to register their email address with their Depository Participants permanently, so that all communications are received by them in electronic form.

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Members who do not receive email or whose email address is not registered with the Company/ Depository Participant(s), may generate login credentials by following instructions given in the Notice of AGM. The same login credentials can also be used for attending the AGM through VCOAVM

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting votes through e-voting. In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015. The details of e-voting are as under:

1. Date of Dispatch of Notice - September 2, 2023
2. The e-voting period begins on September 27, 2023 at 10.00 a.m. and ends on September 29, 2023 at 5.00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date i.e. September 23, 2023, may cast their vote electronically. The e-voting module shall be disabled by CDSL for voting thereafter
3. Any person who becomes member of the company after the cut-off date may apply for e-voting login id password as per procedure given in the ballot form which is available on [www.llcl.co.in](http://www.llcl.co.in) and [www.bseindia.com](http://www.bseindia.com)
4. The result of the e-voting shall be declared by the director of the company on October 3, 2023.
5. Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.
6. Members who have not cast their vote through e-voting can vote in the meeting.
7. Members may contact Mr. K R Mahadevan, Whole time Director, on 022-61669190 or email [grievances@llcl.co.in](mailto:grievances@llcl.co.in) for any grievances relating to e-voting.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 and SEBI (LODR) Regulation that the Registrar of Members of the Company will be closed September 24, 2022 to September 26, 2022 for the purpose of AGM.

For Landmarc Leisure Corporation Limited  
 Sd/-  
 K R Mahadevan  
 Whole time Director  
 Date : August 29, 2023 DIN: 07485859

**VERITAS (INDIA) LIMITED**  
 (CIN: L23209MH1985PLC035702)  
 Registered Office - Veritas House, 3<sup>rd</sup> Floor, 70 Mint Road, Fort, Mumbai-400 001  
 Email ID: [corp@veritasindia.net](mailto:corp@veritasindia.net) / Website: [www.veritasindia.net](http://www.veritasindia.net)  
 Tel: +91 22 22755555/1840000

**NOTICE TO THE SHAREHOLDERS**

**Transfer of Equity Shares and Unclaimed Dividend to Investor Education and Protection Fund Authority ("IEPF Authority")**

Notice is hereby given to the shareholders of the Company that pursuant to section 124(6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") as amended from time to time, the Company is required to transfer the shares in respect of which dividends have not been paid or claimed for seven consecutive years to the Demat Account Investor Education and Protection Fund Authority ("IEPF Authority" or "Authority"). The details of the concerned shareholders of the Company with their respective Folio No. and/or DP/ID/Client ID who have not cashed their dividend warrants or have not claimed their dividends for seven consecutive years or more effective from dividend for the year 2015-16 and those whose share(s) are liable for transfer to IEPF has been uploaded on the Company's Website: <http://www.veritasindia.net/unpaid-dividend-iefp.asp> and the Shareholders are requested to verify the details of the shares liable to be transferred to IEPF Authority.

The concerned shareholders are requested to lodge the claim along with the requisite documents in relation to the unclaimed dividend/shares by **04th December, 2023** ("Due Date") by making an application to the Registrar & Transfer Agents of the Company ("RTA"), failing which the Company, in order to comply with the said provisions of the Act and Rules, shall initiate the necessary process and transfer the said shares and unclaimed dividend to the IEPF Authority, as per the prescribed timelines without any further notice to the Shareholders. Please note that no claim shall lie against the Company in respect of the unclaimed Dividend and shares transferred to the IEPF Authority.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to the IEPF Authority, may note that the Company would be issuing a duplicate or new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of transfer of shares to the Authority as per Rules and upon such issue, the original share certificate(s) which is registered in their name will stand automatically cancelled and be deemed non-negotiable. Details uploaded by the Company on its website shall be inter alia deemed to be adequate notice in respect of new/duplicate share certificates by the Company for transfer of such shares to IEPF.

Pursuant to the provisions set out in the Rules, a separate individual letter is being sent by the Company to the concerned shareholders whose Shares unclaimed are eligible to be transferred to the IEPF Authority under the said Rules for taking appropriate action(s) to claim their unclaimed dividend.

Members are eligible to claim both unpaid and unclaimed dividend and relevant shares transferred to the IEPF Authority including any benefit accruing on such shares if any, from the IEPF Authority by submitting an online application in the form IEPF-5 available on the website at [www.iefp.gov.in](http://www.iefp.gov.in) and sending a duly signed physical copy of the same to the Nodal officer of the company at its registered office along with requisite documents enumerated in the Form IEPF-5 and thereafter the Nodal Officer/Company Secretary of the company shall file online verification report with the IEPF Authority within the stipulated timelines.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent, Universal Capital Securities Private Limited, C-101, 247 Park, LBS Road, Vikhroli West, Mumbai - 400083. Tel: +91-22-49186178-79; Email: [info@uniseq.in](mailto:info@uniseq.in)

for Veritas (India) Limited  
 Sd/-  
 Nikhil Merchant  
 Date: 04-09-2023 DIN: 00614790

**SEAWOODS ESTATES LIMITED**  
 (CIN: U70100MH1997PLC106903)  
 Registered Office: Sector 54 / 56 / 58 NRI Complex, Nerul, Navi Mumbai - 400706 Tel.: 35593060 Email: [cm@nricomplex.in](mailto:cm@nricomplex.in)

**INFORMATION REGARDING 26TH ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE / OTHER AUDIO-VISUAL MEANS**

NOTICE is hereby given that the 26<sup>th</sup> ANNUAL GENERAL MEETING (26th AGM) of the Members of the Company is scheduled to be held on Saturday, September 30, 2023 at 03.00 P.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the provisions of the Companies Act, 2013 (the ACT) and MCA Circulars General Circular Nos. 14/2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard, the latest being 10/2022 dated December 28, 2022 (MCA Circulars) to transact the businesses as set out in the Notice of the 26th AGM.

In Compliance with the above circulars, electronic copy of Annual Report including Notice of the 26th AGM for the Financial Year ended on March 31, 2023 will be sent to those shareholders whose e-mail IDs are registered with the BIGSHARE Services Private Limited, Registrar and Share Transfer Agent (RTA) and/or Depository Participant(s).

**Manner to Register / Update E-mail Addresses:**

Members who have not registered their e-mail address with the Registrar and Share Transfer Agent (RTA) or their Depository Participant(s) are requested to register their e-mail address in the following manner:

<b>For Shareholders holding shares in Physical Form:</b>	<b>For Shareholders holding shares in Demat Form:</b>
In case, shares are held in Physical mode, please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of AADHAR Card) by Email to <a href="mailto:AGM@nricomplex.in">AGM@nricomplex.in</a>	In case shares are held in Demat mode, please provide DPID-CLID (16-digit DPID + CLID or 16-digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of AADHAR Card) to <a href="mailto:AGM@nricomplex.in">AGM@nricomplex.in</a>

Alternatively, you can send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) along with documents or information as mentioned above for procuring User ID and Password for E-voting. Provided that the total size of all scanned PDF files (Scanned Copy of PAN, Scanned Copy of AADHAR and Scanned Copy of share certificate) should not exceed 2MB.

The Annual Report including Notice of the 26<sup>th</sup> AGM for the Financial Year ended on March 31, 2023 will be hosted on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com) and of the Company at [www.nricomplex.in](http://www.nricomplex.in)

The Company is providing Remote E-voting facility ("Remote E-voting") to all its members to cast their vote on all resolutions set out in the Notice of the 26<sup>th</sup> AGM. Additionally, the Company is providing the facility of voting through E-voting system during the 26<sup>th</sup> AGM ("E-voting"). Detailed procedure for joining the 26<sup>th</sup> AGM and Remote E-voting / E-voting is provided in the Notice of the 26<sup>th</sup> AGM. Members attending the 26<sup>th</sup> AGM through VC / OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

For SEAWOODS ESTATES LIMITED  
 Sd/-  
 Mrs. Vineeta Srinandan  
 Chairperson & Non-executive Director  
 Date: September 04, 2023 DIN: 08560315

**AJANTA SOYA LIMITED**  
 (CIN: L15494RJ1992PLC016617)  
 Regd. Office: SP- 916, Phase-III, Industrial Area, Dist. Awar, Bhiwadi 301 019, Rajasthan Ph. No. 911-6176727, 911-6128880  
 Corp. Office: 12<sup>th</sup> Floor, Biggo's Tower, A-8, Netaji Subhash Place, Wazirpur District Centre, Delhi-110 034 Ph. No. 91-11-4251515, Fax: 91-11-4251500  
 Website: [www.ajantasoya.com](http://www.ajantasoya.com); E-mail: [cs@ajantasoya.com](mailto:cs@ajantasoya.com)

**NOTICE OF THE 32<sup>nd</sup> ANNUAL GENERAL MEETING, BOOK CLOSURE AND E-VOTING INFORMATION**

Notice is hereby given that the 32<sup>nd</sup> Annual General Meeting ("AGM") of the Members of Ajanta Soya Limited will be held on **Tuesday, 26<sup>th</sup> September, 2023** at 12:30 P.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") to transact the businesses as set forth in the Notice convening the Meeting ("Notice").

Pursuant to General Circular No. 10/2022 dated 28<sup>th</sup> December, 2022 issued by the Ministry of Corporate Affairs ("MCA") read together with other Circulars issued by MCA in this regard (collectively referred to as "MCA Circulars") and Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 05<sup>th</sup> January, 2023 issued by the Securities and Exchange Board of India ("SEBI") read together with other Circulars issued by SEBI in this regard (collectively referred to as "SEBI Circulars"), members are permitted to convene the AGM through VC / OAVM without physical presence of the Members at a common venue till 30<sup>th</sup> September, 2023. Accordingly, the AGM of the Company is being held through VCOAVM. Members will be able to attend the AGM through VCOAVM facility only. Members participating through VCOAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

In Compliance with the said MCA and SEBI Circulars, the Notice of the 32<sup>nd</sup> AGM and the Annual Report for the Financial Year 2022-23 has been sent by e-mail on Monday, 4<sup>th</sup> September 2023 to those members whose email addresses are registered with the Company/Depository Participant(s).

The Notice of the 32<sup>nd</sup> AGM and the Annual Report for the Financial Year 2022-23 can be downloaded from the Company's website at [www.ajantasoya.com](http://www.ajantasoya.com) and the website of the stock exchange where the shares of the Company is listed i.e. [www.bseindia.com](http://www.bseindia.com) as well as on the website of National Securities Depository Limited i.e. [www.evoting.nsdl.com](http://www.evoting.nsdl.com). Notice of the AGM is also available on the website of NSDL [www.evoting.nsdl.com](http://www.evoting.nsdl.com). Members may also access the Annual Report of the Company through the following link: <https://ajantasoya.com/annual-report-2022-23>

Instruction of Remote E-voting and E-Voting during AGM: Pursuant to the provisions of Section 108 of the Companies Act, 2013 (the "Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations"), the Company is pleased to provide its shareholders facility of remote E-Voting and E-voting during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has appointed National Securities Depository Limited ("NSDL") for facilitating voting through electronic means.

A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories on the cut-off date shall be entitled to avail the facility of remote e-voting, participating in the 32<sup>nd</sup> AGM through VCOAVM facility and e-voting during the 32<sup>nd</sup> AGM. The cut-off date for the purpose of e-voting has been fixed as Tuesday, 19<sup>th</sup> September, 2023. Voting rights shall be reckoned on the paid up value of the shares registered in the name of the members of the Company as on the Cut-off date. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.

The remote e-voting will commence at 9:00 a.m. (IST) on Saturday, 23<sup>rd</sup> September, 2023 and will end at 5:00 p.m. (IST) on Monday, 25<sup>th</sup> September, 2023. During this period, Members may cast their votes electronically. The remote e-voting module shall be disabled by NSDL thereafter. The remote e-voting shall not be allowed beyond the said date and time. Those Members, who shall be present in the AGM through VCOAVM facility and had not cast their votes on the Resolutions through remote e-voting shall be eligible to vote through e-voting system during the AGM.

The instructions for attending the AGM through VCOAVM facility are provided in the Notice of 32<sup>nd</sup> AGM. The Members who have cast their vote by remote e-voting prior to the AGM may attend and participate in the 32<sup>nd</sup> AGM through VCOAVM means, but shall not be entitled to cast their e-vote again.

Any person who acquires shares of the Company and becomes a member of the Company after sending the Notice of the AGM by email and holding shares as of the Cut-off date i.e. Tuesday, 19<sup>th</sup> September, 2023, may obtain the User ID and Password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if any person is already registered with NSDL for remote e-Voting, he can use his existing User ID and Password for casting his vote. If a person has forgotten his Password, he can reset his Password by using "Forgot User Details/Password" option available on [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on 022-4886 7000 and 022-2499 7000.

In case of any queries / grievances connected with electronic voting, members may refer the Frequently Asked Questions (FAQs) for Shareholders and remote e-Voting user manual for Shareholders available at the Downloads section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on: 022-4886 7000 and 022-2499 7000 or send a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or [pallavi@nsdl.co.in](mailto:pallavi@nsdl.co.in) or contact to Ms. Pallavi Mhatre, Senior Manager or Ms. Sini Singh, Asst. Manager, National Securities Depository Limited, Trade Wing, Kamala Mills Compound, Lower Panel, Mumbai - 400013. The Members, who are holding shares in physical form or who have not registered their e-mail ID with the Company RTA can cast their vote through remote e-voting or voting during the AGM by registering their e-mail ID. The process and manner of remote e-voting and e-voting during the AGM for members holding shares in dematerialised and physical mode and for shareholders who have not registered their email addresses is provided in the Notice of the AGM.

A person who is not a Member as on the Cut-off date should treat the Notice of AGM for information purpose only.

Company Secretary in Whole-time Practice of M/s R & D Company Secretaries, Delhi, has been appointed as the Scrutinizer for conducting e-voting process in a fair and transparent manner.

**Book Closure:** Pursuant to the provision of section 91 of the Companies Act 2013 and rules made there under, and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the Register of Members and Share Transfer book of the Company will remain closed from Wednesday, 20<sup>th</sup> September 2023 to Tuesday, 26<sup>th</sup> September, 2023 (both days inclusive) for the purpose of 32<sup>nd</sup> Annual General Meeting to be held on Tuesday, 26<sup>th</sup> September, 2023 at 12:30 P.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM").

For Ajanta Soya Limited  
 Sd/-  
 Sushil Goyal  
 (Managing Director)  
 Date: 4<sup>th</sup> September, 2023  
 Place: New Delhi DIN: 00125275

**FINCARE**  
 Small Finance Bank  
 Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Gun Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. [www.fincarebank.com](http://www.fincarebank.com)

**LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS**

The below mentioned borrower(s) have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **11 September 2023 between 11:00 AM - 03:00 PM (Time)** at below mentioned branches according to the mode specified therein. In case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

**E-Auction Branch Details (E-auction will be conducted by using WebLinkhttps://egold.auctiontng.net/)**

**AKOLA** - 22660001223164, 22660001269867, 22660001382473, 2266000048089, 23660000138370, 23660000179242, 23660000227603, 23660000271138, 23660000303260, 23660000315287, 23660000568740, 23660000569448, 236600006060426 | **AKOT** - 22660001242868, 23660000745177 | **AMALNER** - 22660001129512, 22660001133611, 22660001247889, 22660001314793, 23660000080907, 23660000108637, 23660000312493, 23660000349693, 23660000440061 | **AMRAVATI** - 22660001134562, 22660001149363, 22660001157768, 22660001197942, 22660001249615, 22660001258108, 22660001408847, 23660000096217, 23660000206583, 23660000283875, 23660000296691, 23660000310706, 23660000311364, 23660000337125, 23660000441979 | **BHUSAVAL** - 22660001102025, 22660001148825, 22660001241500, 22660001289399, 22660001387634, 22660001439428, 23660000080845, 23660000080875, 2366000029085, 23660000082603, 23660000166986, 23660000210894, 23660000271038, 23660000280991, 23660000305856, 23660000322043, 23660000340869, 23660000425330, 23660000435601, 23660000519643, 23660000535443, 23660000743371, 23660000745717 | **CHALISGAON** - 22660001090542, 22660001163016, 22660001182680, 22660001193109, 22660001244754, 22660001253807, 22660001256522, 22660001256862, 22660001258558, 23660000097095, 23660000127911, 23660000205048, 23660000285382, 23660000286140, 23660000311764, 23660000312993, 2366000031856, 23660000417755, 236600004496934, 23660000743891 | **DHULE** - 23660000334081 | **GONDIA** - 22660001206777, 22660001412929, 23660001176527, 23660000094592, 236600000759321 | **HINGNA** - 23660000347266, 23660000754400 | **KATOL** - 23660000162293, 23660000323642, 23660000727972 | **MALKAPUR** - 22660001224002, 23660000538687 | **MIRA ROAD BRANCH** - 23660000599461, 23660000746365 | **MUMBAI - MAROL** - 22660001268859, 22660001404364, 23660000656964, 23660000693243 | **MUMBAI GHATKOPAR** - 23660000264132, 23660000676176 | **MUMBAI-KANDIVALI** - 22660001271582, 22660001322358, 23660000415469, 23660000415879, 23660000449744, 23660000449764, 23660000457619, 23660000457709, 23660000490415, 23660000513434, 23660000613146, 23660000615653, 23660000657393 | **NAGPUR - SHANKAR NAGAR** - 22660001336312 | **NASHIK** - 2366000021230, 23660000238612 | **NIPHAAD** - 2366000005308, 23660000720904 | **PUNE-SATARA ROAD SWARGATE** - 23660000708338 | **PUSAD** - 23660000508184 | **SATANA** - 23660000218970, 23660000704195 | **SHIRPUR** - 23660000691737 | **SHRIGONDA** - 23660000283755, 23660000316175 | **THANE - POKHRAN ROAD** - 226600011101454, 22660001112423, 23660000574658, 23660000731983 | **WARDHA** - 2266000136453, 23660000141673, 23660000234459 | **WASHIM** - 22660001045299, 22660001135920, 22660001225051, 22660001229113, 23660000214017, 23660000226184, 23660000367868, 23660000402123 | **YATMALM** - 23660000320127, 23660000321295 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-  
 Manager  
 Fincare Small Finance Bank

**Keshav CEMENT**

